CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.481/89.

New Delhi, this the 18th day of April, 1994.

SHRI J.P.SHARMA, MEMBER(J).
SHRI S.R. ADIGE, MEMBER(A).

Shri O.P. Dhiman, U.D.C. in the office of the Regional Provident Fund Commissioner, Haryana, Kothi No.635, Sector 16 A, Faridabad. ...Applican

By advocate : None.

Versus

- 1. Regional Provident Fund Commissioner, Haryana, Kothi No.635, Sector 16 A, Faridabad.
- 2. Shri Jagmag Singh, U.D.C. in the office of the Regional Provident Fund Commissioner, Haryana, Kothi No.635, Sector 16 A, Faridabad.
- 3. Shri Raj Kumar Arora, U.D.C. in the office of the Regional Provident Fund Commissioner, Kothi No.635, Sector 16 A, Faridabad.

...Respondents

By advocate: None.

ORDER (ORAL)

SHRI J.P.SHARMA :

The case has been on Board since February, 1994. When the case came on last occasion in March, 1994, we adjourned the case in view of the fact that the counsel of the applicant has expired and got the case fixed today. None is present on behalf of the applicant. The relief claimed by the applicant is of the sensority of the grade of U.D.C. circulated by the letter dated 3-11-87. The applicant appears to be not in touch with the proceedings of the case as about six/seven years are to passed. The application, therefore, is dismissed in default.

(s.R. ADIGE) MEMBER (A) (J.P.SHARMA)
MEMBER (J)

'KALRA' 18041994.